

Kashmir's financial integration with India have concluded;

(fc) if so, the purport of the talks ; and

(c) whether any agreement has been signed between the two countries in pursuance of those talks ?

THE MINISTER FOR HOME AFFAIRS AND STATES (SHRI K. N. KATJU): (a) to (c). Certain talks relating to financial integration of the Jammu and Kashmir State with India were held with the representatives of the State Government in April this year. These talks were of a very preliminary and exploratory character, and will be continued at a later date.

SHRI GOVINDA REDDY : Am I to understand that no conclusions have been arrived at ?

SHRI K. N. KATJU : None whatever.

SHRI GOVINDA REDDY : May I know when the Government will be able to come to conclusions in this matter ?

SHRI K. N. KATJU : In some months' time.

#### PRICE OF SUGARCANE

\*6. SHRI R. P. N. SINHA : (a) Will the Minister for FOOD AND AGRICULTURE be pleased to state whether any decision has been arrived at by the Government with regard to the fixation of the price of sugarcane of the coming season ?

(fc) Is there any proposal before them for a reduction in the present price ? If so, what is the price proposed ?

(c) Have the views of the State Governments been taken on the subject ? If so, what are the Governments that favour a reduction in the present price, and which of them do not ?

(d) Do Government propose to ascertain the views of the cultivators on the proposal of a reduction in price, if any ?

(e) If so, through what agencies ?

THE DEPUTY MINISTER FOR WORKS, HOUSING AND SUPPLY : (SHRI S. N. BURAGOHAIN) : (a) and (fc). No. But it has been announced that Government will review the cane prices at the commencement of the next season and consider that there should be an appreciable reduction in the statutory minimum price of cane during the season 1952-53.

(c) No.

(d) and (e). Yes, through the Indian Central Sugarcane Committee and Joint Sugar Control Board of U.P. and Bihar.

SHRI GOVINDA REDDY : May I know, Sir, on what basis these prices are fixed ? If the Government intend to reduce these prices, on what basis are they going to reduce them ?

SHRI S. N. BURAGOHAIN : The policy in this regard was explained in a Press Note issued on the 2nd April 1952, and I might, for the information of the hon. Member, read a relevant portion of that note, with your permission, Sir :

"The Government of India have carefully reviewed their policy regarding sugar and *gur* with particular reference to the trend of production of sugar and the fall in prices of *gur* and free market sugar, and have taken the following decisions.

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The Government of India stand committed to the statutory minimum price of Rs. 1-12-0 per maund for sugarcane which was fixed at the beginning of the season and to take over for distribution at controlled prices, the basic quotas of all factories, plus half of their excess production. The Government of India do not intend to deviate from this policy during the rest of the season.

They will, however, review the cane prices at the commencement of the next season and consider that there should be an appreciable reduction in the statutory minimum price of cane during the season 1952-1953."

SHRI GOVINDA REDDY : The cost of production of sugar—is that one of the basis for reducing prices ?

SHRI S. N. BURAGOHAIN : As will appear from the Press Note that I have just read\*out, the tendency of fall in prices of *gur* and sugar will certainly be taken into consideration.

SHRI GOVINDA REDDY : I do not mean the tendency of the price. The cost of production of sugar, the estimates given by the factories as the cost of production of sugar—does that not form *the* basis for reducing the price of sugarcane ?

SHRI S. N. BURAGOHAIN : In this matter, all aspects of the question are taken into consideration at relevant times. Government will be guided by the advice or decisions taken in this regard by the Indian Central Sugarcane Committee in which all the interests are represented.

SHRI GOVINDA REDDY : May I know, Sir, if producers and growers of sugarcane were ever consulted in this matter ?

SHRI S. N. BURAGOHAIN : They are represented on the Joint Control Board set up by the Bihar and U. P. Governments and also on the Indian Central Sugarcane Committee.

SHRI C. G. K. REDDY : How is it, Sir, that when Government have appointed these various Committees, they have already come to the conclusion that there should be a considerable reduction in the price of sugarcane ?

SHRI S. N. BURAGOHAIN : That is what they hope, Sir.

PROF. G. RANGA : Is it the policy of the Government to go on expressing their hopes long before they begin to consult public opinion, thereby giving some sort of lead to public opinion to save itself and the finances of Government?

MR. CHAIRMAN : That is a speech, not a question.

SHRI C. G. K. REDDY : Do Government think it desirable to see that some sort of crop planning is also effected by this policy ?

SHRI S. N. BURAGOHAIN : I do not think I can helpfully add to what I have said already. These things will be considered by the Indian Central Sugarcane Committee which should be meeting before the sugar year commences on the 1st November next.

SHRI C. G. K. REDDY : I am asking for a categorical answer to my question. I am not interested in the Sugarcane Committee. My question was whether, when the Government lays down its policy, it also considers it desirable to see that some sort of crop planning is effected through this policy.

SHRI S. N. BURAGOHAIN : We will consider that suggestion, Sir.

श्री जे० आर० कपूर : क्या सरकार को इस बात का पता है कि पिछले वर्ष में बहुत से कृ.स्तकारों ने अपना गन्ना शुगर मिल वालों को १ रुपया १२ आने से कम दाम पर बेचा ?

[SHRI J. R. KAPOOR : Are the Government aware of the fact that last year many cultivators sold their sugarcane to the Sugar mills at a cheaper rate than Rs. 1/12?]

गृह और राज्य मंत्री (श्री के० एन० काटजू : जी हाँ, यह मालूम हुआ कि गुड़ सस्ता हो जाने पर कुछ गन्ने वालों ने अपना गन्ना सस्ते दाम पर बेचा ।

[THE MINISTER FOR HOME AFFAIRS AND STATES (SHRI K. N. KATJU) : Yes sir, it is understood that following the fall in *gur* prices some sugarcane cultivators sold the sugarcane at lesser price than Rs. 1/12/- which is the controlled price ?]

श्री जे० आर० कपूर : क्या सरकार ने इस बात का कोई प्रयत्न किया कि मिल वाले १ रुपया

१२ आने जो गन्ने के नियंत्रित दाम हैं उससे कम दाम पर न खरीद पायें।

[SHRI J. R. KAPOOR : Did the Government take any steps to see that the mill-owner may not be able to purchase sugarcane at lesser price than Rs. 1/12/- which is the controlled price ?]

SHRI S. N. BURAGOHAIN : I have already stated the policy. Government is committed to take over all that production at controlled prices, and I believe the estimated production for the season is about 14J lakh tons.

SHRI J. R. KAPOOR : I wanted to inquire what steps the Government took to see that the cultivator did actually get Rs. 1/12/- which is the minimum controlled price for sugarcane.

MR. CHAIRMAN : I think these are all suggestions for action. No information is asked for.

SHRI K. C. GEORGE : May I know from the hon. Minister whether any representation has been made by the Travancore-Cochin State with regard to this price reduction ?

SHRI S. N. BURAGOHAIN : I should like to have notice of the question.

SHRI M. P. N. SINHA : Are Government aware that certain mills in Bihar and U. P. actually delay the supply of sugarcane by the cultivators ? They do not give them proper 'purjas' in time, and the result is that the growers have to sell the cane at a reduced price. Are Government aware of this ?

SHRI S. N. BURAGOHAIN : I have not got the information with me, but inquiries will probably be made if details are supplied.

SHRI R. P. N. SINHA : I was not given an opportunity to ask supplementary questions. Arising out of

(c), which are the States that supported the proposed reduction in price and which of them did not support the proposed reduction ?

SHRI S. N. BURAGOHAIN : I should like to have notice of that also, because I have not got the proceedings of the Committee.

SHRI R. P. N. SINHA : Notice is already there, in the original question.

خواجہ عنایت اللہ : کیا گورنمنٹ نے ان شوگر مل والوں پر کوئی مقدمہ چلایا ہے جنہوں نے گنا کلتیویٹر سے کم دام پر خریدنا ہے۔

[KHWAJA INAIT ULLAH : Did the Government launch any prosecution against those sugar millowners who had purchased sugarcane from the cultivators at lower price ?]

SHRI S. N. BURAGOHAIN : Subject to correction, I might say that the administration of these control orders is the responsibility of State Governments.

SHRI P. SUNDARAYYA : Are the Government going to consult the sugarcane growers in the South also, especially in Madras ?

SHRI S. N. BURAGOHAIN : Certainly.

PANDIT S. S. N. TANKHA : Is the hon. Minister aware that the U. P. Government proposes to reduce the price ?

SHRI S. N. BURAGOHAIN : I am not aware.

SHRI KRISHNA MOORTHY RAO : May I know whether the price is uniform for all the States ?

SHRI S. N. BURAGOHAIN : It is uniform for all the States, except PEPSU, Rajasthan, Travancore-Cochin, Ajmer, and Bhopal.

SHRI KRISHNA MOORTHY RAO: May I know whether the State Government concerned is consulted before the prices are fixed?

SHRI S. N. BURAGOHAHAIN : Yes, Sir, they are represented on the Indian Central Sugarcane Committee.

SHRI S. N. MAHTHA : What is the rate for Bihar ?

SHRI S.N. BURAGOHAHAIN :  
31s. 1/12/-.

### WRITTEN ANSWERS TO QUESTIONS

#### INDIANS IN CEYLON

13. DR. RAGHU VIRA : Will the PRIME MINISTER be pleased to state:

(a) the number of Indians in Ceylon who have not registered themselves as Ceylonese Nationals;

(b) the number of Indians settled in Ceylon who have not yet been recognised as Ceylonese Nationals;

(c) how many of them are born in Ceylon; how many speak the language of Ceylon and how many amongst them have married Ceylonese citizens;

(i) did the Ceylon Indian Congress ever seek advice from the Government of India before it boycotted registration of Indians as Ceylonese Nationals ; and

(e) how many Ceylonese Nationals reside in India?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU) : (a) and (b). The number is quite considerable. Out of a population of nearly 9\* lakhs of Indians in Ceylon, 237,034 are reported to have applied for Ceylon citizenship by 6th August 1951. A vast number of such applications for registration are still lying undisposed of. Only 9,040 Indians have been admitted to Ceylon citizenship upto 15th May 1952.

(c) The information has been called for from the Indian High Commissioner in Ceylon and will be placed on the Table of the Council of States when received.

(d) No.

(e) The information is being collected and will be placed on the Table of the Council of States when available.

#### SCHOOLS FOR INDIANS ABROAD

14. DR. RAGHU VIRA : (2) Will the PRIME MINISTER be pleased to state how many schools are there outside India which cater to the requirements of Indian students ?

(b) How many Indian boys and girls come home to India for University studies ?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU) : (a) and (b). No reliable information is available. If the hon. Member indicates what countries outside India he refers to and what he means by the "requirements of Indian students", the information will be collected and laid on the Table of the Council.

#### CULTURAL ATTACHES ABROAD

15. DR. RAGHU VIRA : Will the PRIME MINISTER be pleased to state :

(a) in how many countries has the Government of India appointed Cultural Attaches;

(b) what are the qualifications of the Cultural Attaches;

(c) what work are the Cultural Attaches doing;

(d) what funds are allotted for disseminating knowledge about India through our Cultural Attaches;

(e) in how many Indian Embassies are there libraries concerning India for the use of those who are interested in India;